

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1009

ANSWERED ON:29.04.2016

Rehabilitation of Victims of Human Trafficking

Biju Shri Parayamparanbil Kuttappan;Chautala Shri Dushyant;Teacher Smt. P.K.Sreemathi

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of victims of human trafficking especially women and children and women engaged in prostitution in the country and maintains any data in this regard, if so, the details thereof along with the reaction of the Government thereto;
- (b) whether the Government implements any scheme for rehabilitation of victims of human trafficking and women engaged in prostitution, if so, the details thereof indicating the number of women and children rescued and rehabilitated thereby including the role of private placement agencies therein during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government proposes to constitute National Anti-Human Trafficking Board and to bring a new Anti-Trafficking Bill to check human trafficking, if so, the details thereof indicating the progress made and the present status thereof;
- (d) whether the Government has also advised States to set up special wing in police stations to deal human trafficking including missing cases of women and children and if so, the details thereof; and
- (e) the further initiatives taken/ proposed to be taken by the Government to check human trafficking including women/children and engagement of women in prostitution?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT

(SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): Yes Madam. As per the information provided by the National Crime Records Bureau (NCRB), the State/ UT wise data of victims rescued from trafficking under sexual exploitation for prostitution is annexed at Annexure-1. The Ministry of Women and Child Development is implementing a comprehensive scheme- Ujjawala for prevention of trafficking for rescue, rehabilitation and re-integration of victims of trafficking for commercial sexual exploitation to facilitate rescue of victims from place of their exploitation and place them in safe custody and provide rehabilitation services.

(c) : For strengthening legislative and institutional frame work for combating human trafficking of all forms, an Inter-Ministerial Committee has been constituted.

(d) & (e): The Ministry of Home Affairs (MHA) has established Anti- Human Trafficking Units (AHTUs) in 234 districts of the country. Ministry of Home Affairs has issued comprehensive advisories to all State/UTs on combating Human Trafficking. These advisories/SOPs are available on MHAs web portal www.stophumantrafficking-mha.nic.in.